

Grants given to States

266. Shri Eswara Reddy: Will the Minister of Finance be pleased to state:

(a) the total amount of grants so far given to the States by the Centre with year-wise and State-wise break-up since 1950-51; and

(b) the criterion adopted by the Centre in disbursing grants-in-aid to the States?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) The information is being collected and will be laid on the Table of the House.

(b) The grants-in-aid to the States fall into three broad categories—the statutory grants, Plan grants and non-Plan grants. The distribution of the statutory grants is governed by the decisions taken on the recommendations of the Finance Commissions. The Plan grants are determined with reference to the developmental outlays in the States, the resources position and the patterns of Central assistance. The non-Plan grants are decided with reference to the requirements of particular situations that arise from time to time.

Harijans of Goa, Diu and Daman

267. Shri S. M. Siddayya: Will the Minister of Social Welfare be pleased to state:

(a) whether the Harijans of Goa, Diu and Daman have been notified as Scheduled Castes;

(b) if not, the reasons therefor; and

(c) whether Government are aware that on account of the delay in recognising them as Scheduled Castes, they have been denied all the special concessions provided for them in the Constitution of India?

The Minister of State in the Department of Social Welfare (Shri Mani Prabhoo Gunde): (a) and (b). No.

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The entire question of specifying the Scheduled Castes and Scheduled Tribes in Goa, Diu and Daman had to be examined from all angles. The matter is presently under active consideration and is expected to be finalised shortly.

(c). Yes.

Foreign Private Capital

268. Shri Yajnik: Will the Minister of Finance be pleased to state:

(a) the total amount of foreign exchange permitted to be exported as profits, interest charges and instalments of loans on the foreign capital invested in the private sector in the country during the last five years; and

(b) whether Government have devised any ways and means for the progressive reduction on this drain of foreign exchange?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) A Statement showing the remittances of profits, dividends, interest and principal repayments of foreign loans for the years 1961-62 to September, 1966 is laid on the Table of the Lok Sabha. [Placed in Library. See No. LT-278/67].

(b) It has been the consistent policy of Government to allow the remittance of profits, dividends etc. There is no intention of changing this policy. Care is taken at the time of approving foreign investments to see that these are in the overall national interest. The remittances should not therefore be looked upon as a drain of foreign exchange.

Kamia-Balun Embankment

269. Shri S. C. Jha: Will the Minister of Irrigation and Power be pleased to state:

(a) the length and breadth of the Kamia-Balun embankment near Jhajarhpur in Bihar;